

the cost of land for facilities to Municipal Corporation of Delhi, Delhi Electric Supply Undertaking, and Delhi Water Supply & Sewage Disposal Board is about Rs. 45 crores.

- (iii) The Master Plan requires a substantial portion of land to be left "green". 20-25% of the land is left for "green".
- (iv) Delhi Electric Supply Undertaking wants that cables be laid underground. In case cables are overhead, cost would be about 50% less.
- (v) The material cost and wages have escalated. The Central Public Works Department's cost of construction index increases by about 16.5% per year.
- (vi) The cost of rate of interest on capital was comparatively high upto 1994.
- (vii) DDA flats have comparatively richer specifications.

(d) and (e). As per existing cost formula. EWS and LIG flats are offered at concessional rates. Plots are also offered by DDA to the EWS registrants in Rohini Residential Scheme at a subsidised rate.

As far as shops are concerned, they are allotted to SC/ST and other reserved categories on a fixed-price basis, with the further concession that possession is given on the payment of 25% of the price, the balance being payable in 24 equated monthly instalments carrying nominal interest at the rate of 6% per annum only.

[English]

#### Recruitment Procedure in Army

\*204. DR. RAMKRISHNA KUSMARIA: Will the PRIME MINISTER be pleased to state:

- (a) whether any new procedure has been adopted for recruitment in the armed forces;
- (b) if so, the details thereof;
- (c) whether the response from the public in regard thereto has been quite satisfactory; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). In the last couple of years, no new procedure has been adopted for recruitment in the Armed Forces, except in the case of civilian doctors recruited for Short Service Commission in the Army Medical Corps. Earlier, civilian doctors for Short Service Commission used to be selected on the basis of a written examination held on All India basis followed by a clinical test and an interview. Appointment orders used to be issued to the selected candidates only after policy verification. In order to expedite the selection process, it has been decided to dispense with the written examination and the clinical test for the recruitment of civilian doctors for short Service Commission in the Army Medical Corps and to issue provisional appointments pending police verification. This is to be effective from 1st January, 1995. The public

response to the new procedure will be known only after the revised procedure comes into operation.

#### Revival Plan for Sick Units

\*205. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government held any meetings on or about 7 September, 1994 for the consideration of revival plans submitted by some of the sick industries;
- (b) if so, whether any follow up action has since been taken; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHJ): (a) Cases of 7 sick PSUs of the Department of Heavy Industry, namely, National Instruments Limited (NIL), Weighbird India Limited (WIL), Heavy Engineering Corporation Limited, Mandya National Paper Mills Limited, Bharat Pumps and Compressors Limited, Triveni Structurals Limited and Richardson & Cruddas Limited were considered by the Government in a meeting held on 6th September, 1994.

(b) and (c). Government has decided not to contest the decision of the BIFR in the cases of NIL and WIL. No final decisions have been taken in cases of the other PSUs.

#### International Commercial Disputes

\*206. SHRI M.V.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

- (a) whether the decision of the Government to set up a new legal regime for speedy settlement of international commercial disputes is likely to strengthen the economic reform process and enhance worth of Indian Corporate law;
- (b) if so, the details thereof;
- (c) whether any concrete measures have been formulated by the new legal regime to strengthen the reform process; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (d). No decision has been taken by Government on setting up any new legal regime for speedy settlement of international commercial disputes. However, taking into account the international thought on the subject, Government is considering a proposal for enactment of comprehensive law on arbitration and conciliation.

#### Wind Energy

\*207. DR. SAKSHIJI: Will the PRIME MINISTER be pleased to state:

- (a) the place of India in the field of wind energy in the world;
- (b) the generation of electricity through wind in terms of megawatt in the country;
- (c) whether the Government propose to adopt new technologies in the field of wind energy; and